

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 241/2019

New Delhi this the 22nd day of January, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)

R.L. Razdan
Retd. CTO
477, Type-IV, Govt. Qtrs.
Sector-9, R.K. Puram
Delhi-110022 ... Applicant

(By Advocate: Mr. Narinder Safaya)

Versus

1. Secretary Textiles
Govt. of India
Udyog Bhawan
New Delhi
2. Development Commissioner Handicrafts
West Block No. VII,
R.K. Puram, New Delhi
3. The Sr. Assistant Director (H)
RD & TDC
Regional Director
Northern Region, West Block No. VIII
R.K. Puram, New Delhi

(By Advocate: Ms. Aishwarya for Mr. Hilal Haider)

ORDER (Oral)

Heard learned counsel for the applicant.

2. The applicant was working in the Department of Handicrafts and retired on 31.03.2012. The present OA has been filed for seeking reimbursement of medical expenditure for medical treatment of applicant's wife.

3. Learned counsel for the applicant submits that the bill had also been submitted to the respondents but owing to the fact that they have been misplaced, the claim of the applicant has not been processed and the expenditure made for the treatment has not been reimbursed. On a demand from the respondents, the applicant submitted the bill record again on 05.02.2018 to the respondents but the case has not yet been processed. The applicant also sent a legal notice on 20.09.2018 which is also unanswered.

3. Under the circumstances, the OA is disposed of at this stage, with the direction to the respondents to process the case of the applicant for reimbursement of expenditure of medical treatment of his wife for which he has submitted the claim on 05.02.2018 (Annexure A-7), while also considering the submissions made in this OA, through a self-contained and speaking order within ninety days from the date of receipt of a certified copy of this order. No costs.

(A.K. Bishnoi)
Member (A)

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